

(c) Membership of various Export Promotion Councils is regulated by the legal provisions governing the constitution of these Councils.

Annual Accounts of Apparels Export Promotion Council

2213. SHRI GULAM MOHI-UD-DIN SHAWL: Will the Minister of COMMERCE be pleased to state:

(a) whether Government are aware that the annual accounts for the year 1981, 1982 and 1983 have not been filed with the Registrar of Companies, New Delhi, by the Apparels Export Promotion Council;

(b) if so, whether the Registrar of Companies has prosecuted the Members of the Executive Committee for their failure to comply with the mandatory provisions of the Companies Act, 1956;

(c) whether it is a fact that certain Members have refused to sign the Balance Sheets and Accounts for the reason that "liquor and similar etc. etc." expenses have been debited in Accounts under the Heading of "Entertainment";

(d) what is the present position regarding filing of the Annual Accounts and the holding of Annual General Meetings; and

(e) what is the role of 4 Government officers nominated to the Executive Committee regarding compliance of the Companies Act, 1956 relating to the filing of the Annual Accounts?

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE AND IN THE DEPARTMENT OF SUPPLY (SHRI NIHAR RANJAN LASKAR): (a) Yes, Sir. However the annual accounts and the relative annual returns for the year ended 31-12-83 have not yet become due.

(b) The Registrar of Companies has launched prosecution against the Apparels Export Promotion Council and the members of the Executive Committee/Secretary for not filing the balance sheet, profit and loss account and the relative annual return as on 31-12-81. Prosecution has

also been launched against the members of the Executive Committee/Secretary for default in laying the balance sheet and profit and loss account as at 31-12-81 before the Annual General Meeting by the due date. The default notices have also been issued for not filing the balance sheet and profit and loss account etc. for the year ending 31-12-1982 against which the Company has represented.

(c) No such information has been brought to the notice of the Government by the A.E.P.C.

(d) A meeting of the Executive Committee has been called for 23-3-84 to decide about the next A.G.M. At the AGM accounts for '81 and '82 duly audited approved and signed by authorised signatories would be put up for consideration.

(e) The role of the Government Nominees is to advise and guide the Council in respect of Government Policies.

Uniform Excise Duty on Aluminium Products

2214. DR. SANKATA PRASAD: Will the Minister of FINANCE be pleased to state:

(a) whether Government provide subsidy for the import of aluminium by MMTC so as to market it on par with the indigenous metal without taking into consideration the disparity in the duty structure;

(b) whether Government have received representations from various quarters in this regard; if so, what are the details thereof; and

(c) if so, whether Government propose to issue necessary Notification to the effect that uniform rate of excise duty will be chargeable on products whether made out of indigenous or imported aluminium of commercial grade?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI S. M. KRISHNA): (a) The Ministry of Steel & Mines (Department of Mines) have

intimated that no 'subsidy' is being paid to the MMTC.

(b) Some representations were received seeking proforma credit of countervailing duty of customs in respect of imported aluminium at full rate on a 'deemed basis', although actual payment of the duty at the time of import was at a concessional rate.

(c) The rates of excise duty on products made out of indigenous or imported aluminium of commercial grade are the same. In cases where duty has been paid at the raw material stage, proforma credit only to the extent of the duty actually paid is admissible.

Shortage/over-issue and unauthorised removal of cement from Awantipur and Srinagar Airfields

2215. DR. BHAI MAHAVIR : Will the Minister of DEFENCE be pleased to state:

(a) whether any cases of shortage, over-issue and unauthorised removal of cement have come to the notice of Air Force authorities/MES authorities at Awantipur and Srinagar airfields from their restricted areas to outside by certain MES officials/contractors/other working in these areas during the period from 1980 to 1984 so far;

(b) what is the quantity of cement found short/over-issued and removed from the sites mentioned above and the details of each case;

(c) what are the names of officials/persons involved in each case;

(d) whether Government have made any inquiry into the matter; and

(e) if so, what action has been taken against the persons found guilty of such lapses?

THE MINISTER OF STATE IN THE MINISTRY OF DEFENCE (SHRI K. P. SINGH DEO): (a) Two cases of over issue of cement have come to the CIVIL AVIATION (SHRI KHUR-SHEED ALAM KHAN): (a) and (b)

notice of MES authorities at the Awantipur, Srinagar Airfields. No case of shortage or unauthorised removal of cement have come to light.

(b) In the first case it was found that 4204 bags of cement were over-issued. In the second case an over-issue of 2277 bags of cement has been detected.

(c) and (d) In the first case the following officers were found responsible by a departmental enquiry:

- (i) Lt. Col. B. S. Sherawat
- (ii) Major S.C. Katoch
- (iii) Shri S.K. Jain, EE
- (iv) Shri Joga Singh, AE
- (v) Shri A. K. Kaul, AE
- (vi) Shri M. R. Mukhija, Suptd. B/R Gde. I

In the second case departmental investigations have not yet been completed.

(e) Disciplinary action is being taken against the persons found responsible for the over-issue.

Promotions of unqualified pilots in Indian Airlines

2216. SHRI RAMESHWAR SINGH: Will the Minister of TOURISM AND CIVIL AVIATION be pleased to state:

(a) whether Government's attention has been drawn to a news item that appeared in the 'Hindustan Times' dated the 19th February, 1984 regarding promotions given to unqualified pilots by Indian Airlines;

(b) if so, what are the details in this regard; and

(c) whether Government propose to review all such cases of promotions in the interest of air safety as also for checking frustration amongst the competent pilots?

THE MINISTER OF STATE IN THE MINISTRY OF TOURISM AND